

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (4)

\* \* \*

Date of Decision: 04.04.96.

OA 199/96

Bheru Lal

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Applicant

... Mr. Keshav Agrawal

For the Respondents

... —

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

In this application u/s 19 of the Administrative Tribunals Act, 1985, (for short the Act), the applicant has prayed for the following reliefs :-

- "i) The respondents may kindly be directed that the salary of the applicant from 1.1.84 to 31.1.87 according to the office order dated 10.5.94/10.6.94 may kindly be fixed under the pay scale of Rs.330-480 (Rs.1200-1800) and arrears may be given to the applicant accordingly.
- ii) An interest at the rate of 18% may kindly be allowed on this amount w.e.f. 31.1.87 till realisation of this amount.
- iii) The respondents may be directed to pay leave salary of 20 months to the applicant with interest at the rate of 18%.
- iv) The respondents may also be directed to revise the pension of the applicant accordingly and thereafter issue a revised Pension Payment Order (PPO)."

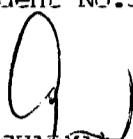
2. We have heard the learned counsel for the applicant.

3. During the course of arguments, the learned counsel for the applicant has drawn our attention to an Office Order dated 10.5.94/10.6.94 in regard to the pay fixation in respect of the applicant and has stated that despite his notice for demand of justice dated 15.4.95 no decision has been taken thereon. This notice of demand of justice may be treated as a representation, as envisaged by Section 20 of the Act.

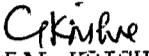
4. In the circumstances of the case, we direct respondent No.3 to decide the aforesaid representation/notice for demand of justice dated

15.4.95, at Ann.A-6, in the light of the Office Order Ann.A-1 dated 10.5.94/10.6.94 within a period of one month from the date of receipt of a copy of this order.

5. OA stands disposed of accordingly at the stage of admission. Let a copy of the paper book be sent alongwith a copy of this order to respondent No.3.

  
(O.P. SHARMA)

MEMBER (A)

  
( GOPAL KRISHNA )

VICE CHAIRMAN

VK